THE HARYANA OFFICIAL LANGUAGE ACT, 1969 (Haryana Act No. 17 of 1969)

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'THE HARYANA OFFICIAL LANGUAGE ACT, 1969

(HARYANA ACT No. 17 of 1969)

[Received the assent of the Governor of Haryana on the 23rd February, 1969, and was first published in Haryana Government Gazette (Extraordinary), of the 5th March, 1969].

1 .	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by Legislation
1969	17	The Haryana Official Langauge Act, 1969.	Amended by Haryana Act 6 of 1972 ² Amended by Haryana Act 3 of 1973 ³ .

AN

ACT

to provide for the adoption of Hindi as the language to be used for the official purposes of the State of Haryana.

BE it enacted by the Legislature of the State of Haryana in the Twentieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Haryana Official Language Act, 1969.

Short title and extent.

- (2) It extends to the whole of the State of Haryana.
- 2. In this Act, unless the context otherwise requires,—

Definitions.

- (a) 'appointed day' means the 26th day of January, 1969;
- (b) 'Hindi' means Hindi in Devnagri script;
- (c) 'State Government' means the Government of the State the Haryana.
- For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), 1969, Page 106.
- For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), 1972, Page 46.
- For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 4-3-1973, Page 240.

Official Language for official purposes of State. 3. Subject to the provisions of this Act, Hindi shall, as from the appointed day, be the language to be used for all official purposes of the State of Haryana except such purposes as the State Government may by notification specify and the language in use for such excepted purposes immediately before the appointed day may be used as official language for such purposes.

Language to be used in Bills, etc.

- 4. Notwithstanding anything contained in section 3. Hindi shall, on and from such date as the State Government may by notification appoint in this behalf, be the language to be used—
 - (a) in all Bills to be introduced or amendments thereto to be moved in the House of the Legislature of the State;
 - (b) in all Acts passed by the Legislature of the State;
 - (c) in all Ordinances promulgated under Article 213 of the Constitution; and
 - (d) in all orders, rules, regulations and bye-laws issued under the Constitution or under any law for the time being in force in the State:

Provided that different dates may be appointed in respect of any of the matters referred to in clauses (a), (b), (c) or (d).

Authoritative Hindi texts of State laws.

- '[4-A. A translation in Hindi published under the authority of the Governor of the State of Haryana in the Official Gazette,—
 - (a) of any Haryana Act passed in the English Language, or
 - (b) of any Punjab Act as in force in the State of Haryana, or
 - (c) of any Ordinance promulgated in the English language by the Governor of Haryana under Article 213 of the Contitution, or
 - (d) of any order, rule, regulation or bye-law issued in the English language by the Governor of Haryana or by the Governor of Punjab and in force in the State of Haryana, shall be deemed to be the authoritative text thereof in Hindi.]

Authorised Hindi Translation of Bills.

- ²[4-B. The authoritative text in the English language of all Bills to be intorduced or amendments thereto to be moved in the House of the Legislature of the State shall be accompanied by a translation of the same in Hindi authorised by the State Government.]
 - 1. Section 4-A added by Harvana Act 6 of 1972.
 - 2. Inserted by Haryana Act 3 of 1973.

5. Unless and until the State Government otherwise directs by notification, the English language may, as from the appointed day, continue to be used, in addition to-Hindi, for the transaction of business in the Legislature of the State.

Continuance of use of English language in State Legislature.

6. Nothing in this Act shall debar any person to submit a representation for the redress of any grievance to any officer or authority of the State in any of the languages used in the State.

Language to be used in representations for redress of grievances.

7. Every notification made under section 3, section 4 or section 5 shall be laid, as soon as may be after it is made, before the House of the State Legislature while it is in session, and shall be subject to such modifications as the House may make therein during the session in which it is so laid or the session immediately following.

Notification to be laid before Legislature.

8. (1) The Punjab Official Languages Act, 1960, in its application to the State of Haryana and the Haryana Official Language Ordinance, 1968 (Haryana Ordinance No. 5 of 1968), are hereby repealed.

Repeal.

(2) Notwithstanding such repeal, anything done or any action taken under the Haryana Official Language Ordinance, 1968, shall be deemed to have been done or taken under this Act as if this Act had commenced on the 31st October, 1968.

LEGISLATIVE DEPARTMENT

Notification

The 15th December, 2004

No. Leg. 32/2004.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on 14th December, 2004, and is hereby published for general information:—

Haryana Act No. 30 of 2004

THE HARYANA OFFICIAL LANGUAGE (AMENDMENT) ACT, 2004

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further to amend the Haryana Official Language Act, 1969.

Be it enacted by the Legislature of the State of Haryana in the Fiftyfifth Year of the Republic of India as follows:—

- 1. This Act may be called the Haryana Official Language (Amendment) Act. 2004.
- 2. For the existing long title of the Haryana Official Language Act. 1969 (hereinafter called the principal Act), the following long title shall be substituted, namely:—

"to provide for the adoption of Hindi as the first language and Punjabi as the second language to be used for the official purposes of the State of Haryana.".

- 3. After clause (b) of section 2 of the principal Act, the following clause shall be inserted, namely :—
 - "(bb) 'Punjabi' means Punjabi in Gurmukhi script;".
- 4. For section 3 of the principal Act, the following section shall be substituted, namely:—
 - "3. Official language for official purposes of State.—(1) Subject to the provisions of this Act, Hindi shall, as from the appointed day, be the first language to be used for all official purposes of the State of Haryana except such purposes as the State Government may, by notification, specify and the language in use for such excepted purposes immediately before the appointed day may be used as official language for such purposes.
 - (2) The State Government may, by notification, specify that Punjabi shall be the second language to be used for all such official purposes which the State Government may deem fit.".

Son title

Tabilitation of Hary title of Hayana Act 17

Section 2 of Haryana Act 17 50 1969 Substitution of Section 3 of Haryana Act 17

of 1969.

amendment of

R. S. MADAN, Secretary to Government Haryana, Legislative Department.



Haryana Government Gazette Extraordinary

Published by Authority

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No. 63-2020/Ext.] CHANDIGARH, MONDAY, MAY 11, 2020 (VAISAKHA 21, 1942 SAKA)

LEGISLATIVE SUPPLEMENT

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PART-I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 11th May, 2020

No. Leg.14/2020.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 31st March, 2020 and is hereby published for general information:-

HARYANA ACT NO.13 OF 2020

THE HARYANA OFFICIAL LANGUAGE (AMENDMENT) ACT, 2020

AN

ACT

further to amend the Haryana Official Language Act, 1969.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Haryana Official Language (Amendment) Act, 2020.
- Short title and commencement.
- (2) It shall come into force on such date, as the State Government may, by notification in the Official Gazette, appoint.
- **2.** After section 3 of the Haryana Official Language Act, 1969, the following section shall be inserted, namely:-
- Insertion of section 3-A in Haryana Act 17of
- in Haryana subordinate to the High Court of Punjab and Haryana, all Revenue Courts and Rent Tribunals or any other court or tribunal constituted by the State Government, work shall be done in the Hindi language.

 (2) The State Government shall provide the requisite infrastructure and training of staff

"3-A. Use of Hindi in Courts and Tribunals.- (1) In all Civil Courts and Criminal Courts

(2) The State Government shall provide the requisite infrastructure and training of staff within six months of the commencement of the Haryana Official Language (Amendment) Act, 2020.

Explanation.— For the purpose of this section, the words 'Civil Court' and 'Criminal Court' shall have the same meaning as respectively assigned to them in the Code of Civil Procedure, 1908 (Central Act 5 of 1908) and the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)."

BIMLESH TANWAR, SECRETARY TO GOVERNMENT, HARYANA, LAW AND LEGISLATIVE DEPARTMENT.



Haryana Government Gazette

Published by Authority

C Government of Haryana

CHANDIGARH, TUESDAY, DECEMBER 13, 2022 (AGRAHAYANA 22, 1944 SAKA) No. 50-2022]

PART-I

Notifications, Orders and Declarations by Haryana Government

हरियाणा सरकार

सूचना, जन संपर्क एवं भाषा विभाग

अधिसूचना

दिनांक 9 दिसम्बर, 2022

संख्या 1/43/2018—2पी०.— हरियाणा राजभाषा (संशोधन) अधिनियम, 2020 (2020 का 13) की धारा 1 की उप-धारा(2) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, हरियाणा के राज्यपाल, इसके द्वारा, उक्त उप-धारा के प्रयोजनों के लिए प्रथम अप्रैल, 2023 को ऐसी तिथि के रूप में नियत करते हैं।

> अनुराग अग्रवाल, प्रधान सचिव, हरियाणा सरकार, स्चना जन संपर्क एवं भाषा विभाग।

HARYANA GOVERNMENT INFORMATION, PUBLIC RELATIONS AND LANGUAGES DEPARTMENT Notification

The 9th December, 2022

No. 1/43/2018-2P .- In exercise of the power conferred under sub-section (2) of section '1' of the Haryana Official Language (Amendment) Act, 2020(13 of 2020), the Governor of Haryana hereby appoints the 1st April, 2023 to be the date for the purposes of said sub-section.

> ANURAG AGARWAL, Principal Secretary to Government Haryana, Information, Public Relations and/Languages Department.

10013-C.S.-II.G.P., Pkl.

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